

CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH.

ORIGINAL APPLICATION NO.: 38 OF 1999.

Dated this Thursday, the 15th day of July, 1999.

CORAM : Hon'ble Shri Justice R. G. Vaidyanatha, Vice-Chairman.

Smt. Leela Suresh Gaikwad,
Ex. Senior Nurse, Gr.II/OFH,
Ammunition Factory, Khadki,
Pune 411 003.

Residing at : Parimal Bldg. No. 33/9,
Sector 21, Scheme-11, Yamuna Nagar,
NIGDI, Pune - 411 044. ... Applicant.

(By Advocate Shri R. C. Ravlani).

VERSUS

1. The Union of India through
The Secretary,
Ministry of Defence,
South Block,
New Delhi 110 011.
2. The Chairman,
Ordnance Factories Board,
10-A, Auckland Road,
Calcutta. - 700 001.
3. The General Manager,
Ammunition Factory, ... Respondents.
Khadki, Pune - 411 003.

(By Advocate Shri R. K. Shetty).

: ORDER (ORAL) :

PER : Shri R. G. Vaidyanatha, Vice-Chairman.

Case called out for admission. Today, the Learned Counsel for the applicant submits that his client has been paid the arrears of subsistence allowance of Rs. 1,11,270.00 on 30.06.1999 which is also confirmed by the Learned Counsel for the

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respondents by perusing the concerned official file.

2. In view of this statement, the payment substantially satisfies the claim of the applicant as prayed in the O.A. However, the Learned Counsel for the applicant submits that his client is entitled to interest for the delayed payment of subsistence allowance. The Respondents' counsel submits that the department had to obtain the sanction of the Ministry of Finance and there were administrative delays for making the payment.

3. After hearing both the sides, I find that it is not a fit case for awarding interest, since the payment already made satisfies the main claim of the applicant. Accordingly, the O.A. is disposed of with no order as to costs.

R.G. Vaidyanatha
(R.G. VAIDYANATHA)

VICE-CHAIRMAN.

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